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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
Original Application No. 61/2025

Narender Sirohi

..... Applicant

Versus

Central Pollution Control Board & Ors.

..... Respondents

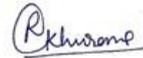
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Place: Faridabad  
Dated: 19.01.2026

(Ayush Sinha, IAS)  
Deputy Commissioner,  
Faridabad

Through



Rahul Khurana Adv  
Counsel for R-6  
9811894060  
rkhuranalegal@gmail.com

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REPLY OF AYUSH SINHA, IAS, DEPUTY COMMISSIONER,  
FARIDABAD (i.e. RESPONDENT No.6)

Most Respectfully Submitted:

1. That the present OA has been filed raising issue of the operation of the industrial units with environmental permissions and violation of environmental norms.
2. That necessary coordination has been ensured with all concerned departments, including Haryana State Pollution Control Board (HSPCB), Municipal Corporation, Faridabad, Department of Town & Country Planning, Revenue Authorities, and other concerned local enforcement agencies.
3. That the District Administration has extended full administrative and field-level support for inspections, enforcement actions, sealing, dismantling, and prevention of re-operation of unauthorized industrial units, as identified by the Joint Committee and HSPCB.
4. That HSPCB has already placed on record a detailed and comprehensive Action Taken Report dated 13.01.2026, enumerating inspection of geo-tagged locations, identification of defaulting units, issuance of statutory

directions, closure orders, sealing, dismantling, and initiation of legal proceedings wherever required.

5. That the ATR of HSPCB, reflects substantial progress on the ground, including closure of illegal and polluting units; units found dismantled, sealing of units operating without valid Consent to Establish / Operate and units not covered under consent mechanism of HSPCB.
6. That the District Administration's role has been coordinative ensuring that enforcement actions undertaken by HSPCB and other departments are effectively implemented at the field level.
7. That the issue of illegal dumping of industrial waste and residue has been taken up seriously. Directions have been issued to concerned land-owning agencies and local bodies to prevent further dumping at unauthorized locations; ensure removal of waste from identified sites, as per applicable norms; and to maintain vigilance to prevent recurrence of violations.
8. That periodic field reviews and inter-departmental coordination meetings are being conducted to monitor compliance and ensure that the directions of this Hon'ble Tribunal are implemented in a sustained and effective manner.
9. That the answering respondent assures this Hon'ble Tribunal that any future directions issued by this Hon'ble Tribunal shall be complied with strictly and expeditiously.

Place: Faridabad  
Dated: 19.01.2026



(Ayush Sinha, IAS)  
Deputy Commissioner,  
Faridabad

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**AFFIDAVIT**

I, Ayush Sinha, IAS, Deputy Commissioner, Faridabad do hereby solemnly affirm and state as under:

1. That in the aforesaid official capacity, I am well conversant with the facts and circumstances of the case, therefore, I am competent to swear this affidavit.
2. That I have gone through the contents of accompanying reply which has been drafted under my instructions.

  
Deponent

Verification:

Verified at Faridabad on 19<sup>th</sup> Day of January, 2026 that the contents of affidavit are true and correct to my knowledge and on the basis of information derived from the official record which I believe to be true and no material fact has been concealed therein.

  
Deponent

ATTESTED AS IDENTIFIED

  
Executive Magistrate  
Faridabad

19/1/26